

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 22nd April, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See part I)

12-07 P.M.

PAPERS LAID ON THE TABLE

PRESIDENT'S ACTS re ANDHRA

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table a copy of each of the following Acts, under sub-section (3) of Section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:

(i) The Madras Entertainments Tax (Andhra Amendment) Act, 1955 (President's Act No. 2 of 1955). [Placed in Library. See No. S-140/55.]

(ii) The Andhra Requisitioning of Buildings (Amendment) Act, 1955. (President's Act No. 3 of 1955). [Placed in Library. See No. S-141/55].

(iii) The Andhra Cinemas (Regulation) Act, 1955 (President's Act No. 4 of 1955). [Placed in Library. See No. S-142/55.]

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AMENDMENT TO INDIAN AIR CRAFT RULES

The Deputy Minister of Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of the Ministry of Communications Notification No. 10-A/74-53, dated the 12th October, 1954, together with an Explanatory Note, making certain further amendments to the Indian Aircraft Rules, 1937. [Placed in Library. See No. S-143/55].

AMENDMENT TO TEA RULES

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table, under sub-section (3) of Section 49 of the Tea Act, 1953, a copy of the Notification No. S.R.O. 656, dated the 19th March 1955 making certain amendment to the Tea Rules, 1954. [Placed in Library. See No. S-144/55].

AMENDMENT TO ESTATE DUTY RULES

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of Section 85 of the Estate Duty Act, 1953, a copy of the Notification No. S.R.O. 5, dated the 6th April, 1955 making certain further amendment to the Estate Duty Rules, 1953. [Placed in Library. See No. S-145/55].

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Deputy Minister of Communications (Shri Raj Bahadur): On behalf of the Deputy Minister of Home